

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 102  
Appeal No. 12/252/JPR/2023  
Under Section 252 of  
Companies Act, 2013**

**In the matter of:**

**Department of Income Tax**

**...Appellant**

**Versus**

**Registrar of Companies (Rubicon Prime Estates Pvt. Ltd.) ...Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Appellant : Vartika Mehra, Adv.  
For the Respondent : J.R. Meena, ARoC  
Jaideep Malik, Adv.

**ORDER**

Heard Ms. Vartika Mehra, Adv. appearing on behalf of Mr. Sandeep Pathak, Adv. for the Appellant. Mr. J.R. Meena, ARoC appearing on behalf of the RoC, Jaipur. Response has been filed on behalf of the Respondent No. 2-4. Learned counsel for the Appellant has received the response filed on behalf of the RoC. However, physical copy of the same is not before us. List the matter on 30.05.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

May 02, 2024